NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. No33/KB/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st December 2017, 10.30 A.M

Name	of the Company	Rabindra Nath Ghosh &	OrsVersus-Jaytarama Cold	Storage Pvt.Ltd & Ors
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1. RX	STOLFOTO	KOMOR POTER	7140 j	Maria
, PA	TITH PARA	N BISHWAL, AN	16 R-1	112/2013
15	ULDIP ME	rency Ado	stool object fe	1100
RE	TOBROTO	KUMAR MIT	RA Advad.	
. M	BARUA	N	(R-	23
<u>B</u> ,	A. T CHA.	TTERIER		Anlach
				1-12-1
1,	RATNANKO B	PANER JEE, SV. Adi	9 84.	n.Als
2.	ARIF ALL,	9d r.	Salv teams	1/12/17
3.	SOUNAK MITA	A, Adv.		

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 and 23 are present.

Heard the part arguments of the parties. But it could not be concluded. During the arguments certain statements are required to be filed by the respondents. Therefore, we pass the following directions:

- 1) Respondents are to file supplementary affidavit giving details regarding the one time settlement amount paid for discharge of the liability.
- 2) Respondents have to satisfy on what basis the calculated amount has been arrived at towards the sale of the company's properties and assets and the mode of payment in this regard and from which account it has been paid.
- 3) Respondents are to file statement of all accounts during that period showing the sale value.

Statements may be filed by Tuesday, 05/12/2017.

List on 07/12/2017.

De la

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)